

FORM A PUBLIC ANNOUNCEMENT

[Under Regulation 14 of the Insolvency and Bankruptcy Board of India
(Voluntary Liquidation Process) Regulations, 2017]

FOR THE ATTENTION OF THE STAKEHOLDERS OF SAMOO DESIGNERS & ENGINEERS INDIA PRIVATE LIMITED

S. No.	Particulars	Details
1	Name of corporate Person	Samoo Designers & Engineers India Private Limited
2	Date of incorporation of corporate Person	05.05.2017
3	Authority under which corporate Person is incorporated/ registered	The Registrar of Companies, Delhi-I
4	Corporate identity number/ limited liability identification number of corporate	U45309DL2017FTC317318
5	Address of the registered office and principal office (if any) of corporate debtor	Registered Office : Unit No. 16, Ground Floor, Square One, C-2 District Centre, Saket, South Delhi, New Delhi-110017, India
6	Liquidation Commencement date of Corporate Person	09.04.2026
7	Name, Address, e-mail address, Telephone Number and the Registration Number of the Liquidator	Mohammad Khalid G3/2 2 nd Floor, Malviya Nagar, New Delhi-110017 Email : volliq.sdeipl@gmail.com, cskhalid01@gmail.com IBBI/IPA-002/IP-N01289/2024-25/14417 AA2/14417/02/300627/204367 valid till 30.06.2027
8	Last date for submission of claims	09.05.2026

Notice is hereby given that **Samoo Designers & Engineers India Private Limited** has commenced voluntary liquidation with effect from 09.04.2026.

The stakeholders of **Samoo Designers & Engineers India Private Limited** are hereby called upon to submit a proof of their claims, **on or before 09.05.2026**, to the Liquidator at the address mentioned against Item 7.

Financial creditors shall submit their claims with proof by electronic means only." All other stakeholders may submit the proof of claims in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Date : 14.04.2026

Place : New Delhi

Sd/-
Mohammad Khalid, Voluntary Liquidator
Samoo Designers & Engineers India Private Limited
Regn No: IBBI/IPA-002/IP-N01289/2024-25/14417

AA2/14417/02/300627/204367

AFA Valid up to 30.06.2027

BAJAJ HOUSING FINANCE LIMITED

Corporate office: Cerebrum IT Park B2 Building 5th floor, Kalyani Nagar, Pune, Maharashtra 411014
Branch Office: 1st Floor, Commercial Complex, 33, Ram Nagar, Above Vijaya Bank, Kaushambi, Ghaziabad, Uttar Pradesh 20101

POSSESSION NOTICE

Under Section 13(4) of the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 & Rule 8(1) of the Security Interest (Enforcement) Rules 2002, (Appendix-IV)

Whereas, the undersigned being the Authorized Officer of M/s BAJAJ HOUSING FINANCE LIMITED (BHFL) under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 and in exercise of powers conferred under section 13(2) read with Rule 3 of the Security Interest (Enforcement) Rules 2002, issued Demand Notice(s) to Borrower(s)/ Co-Borrower(s) Guarantor(s) mentioned herein below to repay the amount mentioned in the notice within 60 days from the date of receipt of the said notice. The Borrower(s)/ Co-Borrower(s) Guarantor(s) having failed to repay the amount, notice is hereby given to the Borrower(s)/ Co-Borrower(s) and the public in general that the undersigned on behalf of M/s Bajaj Housing Finance Limited, has taken over the possession of the property described herein below in exercise of the powers conferred on him under Section 13(4) of the said Act read with Rule 8(1) of the said rules. The Borrower(s)/ Co-Borrower(s) Guarantor(s) in particular and the public in general are hereby cautioned not to deal with the below said property and any dealings with the said property will be subject to the first charge of BHFL for the amount(s) as mentioned herein under with future interest thereon.

Name of the Borrower(s)/Guarantor(s) (LAN No, Name of Branch)	Description of Secured Asset (Immovable property)	Demand Notice Date & Amount	Date of Possession
Branch: GHAZIABAD LAN:- H581HLD1196763 and H581HLD1200912	All That Piece And Parcel of The Non-agricultural Property Described As: House No.2637, Type LG, Ground Floor, Housing Board Colony, Sector-03, Faridabad, Haryana Total Measuring Area 49.78 Sq. Yds., Having Its Covered Area 200 Sq. Ft., 121004 East: Road, West: House No.2698/LG/GF/03/FBD, North: House No.2636/LG/GF/03/FBD, South: House No.2638/LG/GF/03/FBD	20th Jan 2026 Rs. 21,00,984/- (Rupees Twenty one Lakh Nine Hundred Eighty Four Only)	09-Apr-26
1. Ashok Kumar Mandal (Borrower) 2. Sanju Devi (Co-Borrower)			
At House No 2637 GF, Housing Board Colony, Sector 3, Ballabgarh, Faridabad, Haryana-121004			
Place: Faridabad Date: 14.04.2026	Sd/- Authorized Officer, Bajaj Housing Finance Limited		

SBFC Finance Limited Registered Office:- Unit No.103, First Floor, C&B Square, Sangam Complex, Village Chakala, Andheri-Kurla Road, Andheri (East), Mumbai-400059.

POSSESSION NOTICE (As per Rule 8(2) of Security Interest (Enforcement) Rules, 2002)

Whereas the undersigned being the Authorized Officer of SBFC Finance Limited under the Securitization, Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of the powers conferred under section 13 (12) read with Rule 8 of the Security Interest (Enforcement) rules 2002, issued Demand Notices upon the Borrowers/Co-borrowers mentioned below, to repay the amount mentioned in the notice within 60 days from the date of receipt of the said notice. The borrowers/Co-borrowers having failed to repay the amount, notice is hereby given to the Borrower/Co-borrowers and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him/her under Section 13(4) of the said Act read with Rule 8 of the said rules on the below-mentioned dates. The Borrower/Co-borrowers in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of SBFC Finance Limited.

Name and Address of Borrowers & Date of Demand Notice	Description of Property(ies) & Date of Possession	Amount demanded in Possession Notice(Rs.)
1. Subhash Chander (Applicant), 2. Bimla Chander (Co-Applicant 1), 3. Anuradha Devi (Co-Applicant 2), Having address at: H No 2/144, Block No 2, Geeta Colony, New Delhi 110031. Loan Account No. ME 545996 (PR00415833) & MEPR00415833 (PR0095495) & 707821 (PR00616959)	All that the piece & parcel of property built-up Ground and First Floor portion without roof rights total measuring 100 sq yards, (the said floor), built on property no 2/144, 9Block-2, Plot No 144) situated at the abadi of Geeta Colony, Jheel Kuranja, Delhi 110031. And bounded By: East: 2/145, West: Road, North: Road, South: Road.	Rs.94,14,419/- (Rupees Ninety-Four lacs Fourteen Thousand Four Hundred and Nineteen Only) as on 10th Jan 2026, plus unpaid interest from the date of 11th Jan, 2026.
Demand Notice Date: 12-01-2026	Date of Symbolic Possession: 10th April 2026	
The Borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.		
Place: Delhi, Date: 14-04-2026	Sd/- Authorized Officer, SBFC Finance Limited	

Utkarsh Small Finance Bank ZONAL OFFICE/BRANCH: 9B, Pusa Road, Rajendra Place, New Delhi, Pincode-110060

Registered - Utkarsh Tower, NH-31 (Airport Road), Sehmulpur, Kazi Sarai, Barha, Varanasi, U.P-221 105.

(Appendix IV) POSSESSION NOTICE FOR IMMOVABLE PROPERTY (under rule 8(1))

Notice is hereby given under the securitization and Reconstruction of Financial Assets and enforcement (Security) Interest Act, 2002 and in exercise of powers conferred under section 13(12) read with rule 3 of Security Interest (enforcement) rules 2002, the authorised officer issued a Demand notice on the dates notes against each account as mentioned hereinafter, calling them to repay the amount within 60 days from the date of receipt of the said notice. The borrowers having failed to repay the amount, notice is hereby given to the under noted borrowers and the public in general that the undersigned has taken possession of the properties described herein below in exercise of powers conferred on him/her under section 13(4) of the said act read with rule 8 of the said rules on the dates mentioned against each account.

The borrower in particular and the public in general is hereby cautioned not to deal with the properties and any dealing with the properties will be subject to the charge of UTKARSH SMALL FINANCE BANK LIMITED for the amounts and interests thereon mentioned against each account herein below.

The attention of the borrowers detailed hereunder is invited to the provisions of subsection (8) of the section 13 of the Act, in respect of the time available, to redeem the secured assets.

S No.	Name of Branch	Name of the Account	Name of the Borrower/Guarantor (Owner of the property)	Date of Demand Notice	Date of possession notice	Amount outstanding as on the date of demand Notice
1.	Rudrapur	Client Name - M/s Ram Sanhi Sariya Cement And Hardware Account Number - 1359080000006027 & 1400600000006083	M/s Ram Sanhi Sariya Cement And Hardware Through It's Proprietor (Borrower) Mr. Lalit Mohan S/o Mr. Bhooj Singh (Co-borrower) Mrs. Chanchala Devi W/o Mr. Lalit Mohan (Co-borrower/ Mortgagee) Mrs. Meera Devi W/o Mr. Yash Pal Singh (Co-borrower/ mortgagee) Tarun Pal Singh S/o Mr. Yash Pal Singh (Co-borrower) Mr. Yash Pal Singh S/o Mr. Bhooj Singh (Co-borrower/ Guarantor)	08-01-2026	09-04-2026	Rs.85,30,060/- (Rupees Sixty-Five Lakh Thirty-One Thousand and Sixty only) & Rs.18,57,638/- (Nineteen Lakh Fifty-Seven Thousand Six Hundred Thirty-Eight only)

Description of the charged/mortgaged property (all the part & parcel of the property consisting of) All the part and parcel of the Commercial Property Kharsa No-194, area 6117.48 Sq Feet, ward No-1, Situated at village-Jaui Nagar, Pargana-Choumra, Tehsil-Baheri Distt-Barilly Pin-243201. Property Bounded by-East:East of Satpal North:Land of Ashok West:Nadelli Road South:Land of Badri Prasad

Place-Rudrapur Date-14.04.2026 Authorized officer, UTKARSH SMALL FINANCE BANK LIMITED

ICICI Home Finance Registered Office: ICICI Bank Towers, Bandra-Kurla Complex, Bandra (East), Mumbai- 400051

Corporate Office: ICICI HFC Tower, JB Nagar, Andheri Kurla Road, Andheri East, Mumbai- 400059
Branch Office: Shop No. 9, Ground Floor, GK5 Palace, Ayub Khan - Choupala Road 63-64, Civil Lines, Bareilly- 243001

Whereas The undersigned being the Authorized Officer of ICICI Home Finance Company Limited under the Securitization, Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of the powers conferred under section 13 (12) read with Rule 3 of the Security Interest (Enforcement) rules 2002, issued demand notices upon the borrowers mentioned below, to repay the amount mentioned in the notice within 60 days from the date of receipt of the said notice.

As the borrower failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him/her under Section 13(4) of the said Act read with Rule 8 of the said rules on the below-mentioned dates. The borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of ICICI Home Finance Company Limited.

The Borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

Sr. No.	Name of the Borrower/ Co-Borrower/ Loan Account Number	Description of property/ Date of Possession	Date of Demand Notice/Amount in Demand Notice (Rs.)	Name of Branch
1.	Pan Dei (Borrower), Sunil Kumar (Co-Borrower), Jhinjhari Ballia Bareilly Bareilly 243402 Uttar Pradesh LHBAR000014662394.	Khasra No 385, 386, 387 Village Sonahiya Dhan Singhtehsil & Distt. Bareilly- 243001 Uttar Pradesh. Bounded By- North By: D1 Plot of Sarita Devi and D2, South By: D1 Plot of Mogan Lal and D2, East By: House of Kamlesh Thakur, West By: Road 12 Ft. Wide./ Date of Possession- 09-04-2026	12-01-2026 Rs. 7,85,258.48/-	Bareilly
2.	Pan Dei (Borrower), Sunil Kumar (Co-Borrower), Jhinjhari Ballia Bareilly Bareilly 243402 Uttar Pradesh LHBAR000014665161.	Khasra No 385, 386, 387 Village Sonahiya Dhan Singhtehsil & Distt. Bareilly- 243001 Uttar Pradesh. Bounded By- North By: D1 Plot of Sarita Devi and D2, South By: D1 Plot of Mogan Lal and D2, East By: House of Kamlesh Thakur, West By: Road 12 Ft. Wide./ Date of Possession- 09-04-2026	12-01-2026 Rs. 35,586.98/-	Bareilly

The above-mentioned borrowers/s/ guarantors(s) are hereby given a 30 day notice to repay the amount, else the mortgaged properties will be sold on the expiry of 30 days from the date of publication of this Notice, as per the provisions under the Rules 8 and 9 of Security Interest (Enforcement) Rules 2002.

Date: April 14, 2026
Place: Bareilly
Authorized Officer
ICICI Home Finance Company Limited

SYMBOLIC POSSESSION NOTICE

ICICI Home Finance Registered Office: ICICI Bank Towers, Bandra-Kurla Complex, Bandra (East), Mumbai- 400051

Corporate Office: ICICI HFC Tower, JB Nagar, Andheri Kurla Road, Andheri East, Mumbai- 400059
Branch Office: Shop No. 9, Ground Floor, GK5 Palace, Ayub Khan - Choupala Road 63-64, Civil Lines, Bareilly- 243001

Whereas The undersigned being the Authorized Officer of ICICI Home Finance Company Limited under the Securitization, Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of the powers conferred under section 13 (12) read with Rule 3 of the Security Interest (Enforcement) rules 2002, issued demand notices upon the borrowers mentioned below, to repay the amount mentioned in the notice within 60 days from the date of receipt of the said notice.

As the borrower failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him/her under Section 13(4) of the said Act read with Rule 8 of the said rules on the below-mentioned dates. The borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of ICICI Home Finance Company Limited.

The Borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

Sr. No.	Name of the Borrower/ Co-Borrower/ Loan Account Number	Description of property/ Date of Possession	Date of Demand Notice/Amount in Demand Notice (Rs.)	Name of Branch
1.	Pan Dei (Borrower), Sunil Kumar (Co-Borrower), Jhinjhari Ballia Bareilly Bareilly 243402 Uttar Pradesh LHBAR000014662394.	Khasra No 385, 386, 387 Village Sonahiya Dhan Singhtehsil & Distt. Bareilly- 243001 Uttar Pradesh. Bounded By- North By: D1 Plot of Sarita Devi and D2, South By: D1 Plot of Mogan Lal and D2, East By: House of Kamlesh Thakur, West By: Road 12 Ft. Wide./ Date of Possession- 09-04-2026	12-01-2026 Rs. 7,85,258.48/-	Bareilly
2.	Pan Dei (Borrower), Sunil Kumar (Co-Borrower), Jhinjhari Ballia Bareilly Bareilly 243402 Uttar Pradesh LHBAR000014665161.	Khasra No 385, 386, 387 Village Sonahiya Dhan Singhtehsil & Distt. Bareilly- 243001 Uttar Pradesh. Bounded By- North By: D1 Plot of Sarita Devi and D2, South By: D1 Plot of Mogan Lal and D2, East By: House of Kamlesh Thakur, West By: Road 12 Ft. Wide./ Date of Possession- 09-04-2026	12-01-2026 Rs. 35,586.98/-	Bareilly

The above-mentioned borrowers/s/ guarantors(s) are hereby given a 30 day notice to repay the amount, else the mortgaged properties will be sold on the expiry of 30 days from the date of publication of this Notice, as per the provisions under the Rules 8 and 9 of Security Interest (Enforcement) Rules 2002.

Date: April 14, 2026
Place: Bareilly
Authorized Officer
ICICI Home Finance Company Limited

PIRAMAL FINANCE LIMITED (PFL)

Registered Office Address : Unit No.601, 6th Floor Piramal Amiti Building, Piramal Agastya Corporate Park, Kamani Junction, Opp Fire Station, LBS Marg, Kurla (West), Mumbai-400 070.
CIN: L65910MH1984PLC032639, Web Site:- www.piramalfinance.com

DEMAND NOTICE

Under Section 13(2) of the Securitisation And Reconstruction Of Financial Assets And Enforcement Of Security Interest Act, 2002 read with Rule 3 (1) of the Security Interest (Enforcement) Rules, 2002. The undersigned is the Authorised Officer of **Piramal Finance Limited (PFL)** (Formerly **Piramal Capital & Housing Finance Ltd.**) under Securitisation And Reconstruction Of Financial Assets And Enforcement of Security Interest Act, 2002 (the said Act). In exercise of powers conferred under Section 13(12) of the said Act read with Rule 3 of the Security Interest (Enforcement) Rules, 2002, the Authorised Officer has issued Demand Notices under Section 13(2) of the said Act, calling upon the following Borrower(s) (the "said Borrower(s)"), to repay the amounts mentioned in the respective Demand Notice(s) issued to them that are also given below. In connection with above, notice is hereby given, once again, to the said Borrower(s) to pay to PFL, within 60 days from the publication of this Notice, the amounts indicated herein below, together with further interest as detailed in the said Demand Notice(s), from the date(s) mentioned below till the date of payment and/or realization, payable under the loan agreement read with other documents/writings, if any, executed by the said Borrower(s). As security for due repayment of the loan, the following assets have been mortgaged to PFL by the said Borrower(s) respectively.

Name of the Borrower(s)/ Guarantor(s)	Demand Notice Date and Amount with NPA date	Description of secured asset (immovable property)
(LC No. M0057194 of Delhi - Pitampura Branch) Late Mr. Sunil Tandan (Borrower) Since deceased being represented by his legal heirs i.e 1(a). Mrs. Meena Tandan; Mrs. Meena Tandan (Co-Borrower) W/o and Legal heir of LateMr. Sunil Tandan; To all the Unknown Legal Heirs of Late Mr.Sunil Tandan you are hereby made a party to these proceedings under section 13(2) of SARFAESI Act, 2002.	Dt: 09-03-2026 ₹ 3335094.42/- ₹ Thirty Three lakh Thirty Five Thousand Ninety Four Only and Forty Two Paise) NPA (01-09-2022)	All that part and parcel of the entire Built up Residential property bearing no. 117-A, area admeasuring 41.8 Sq Mtrs.(Equivalent to 50 Sq.Yards) out of Khasra No.101/5.Situated in the area of Village Mundka, Delhi and Colony known as Amar Colony in Block-C, Mundka Delhi-110041 Bounded as under. In the West: Plot of Others, in the East:Road 20ft Wide. In the North: Remaining portion of Plot No. 117, in the South: Plot No. 116
(LC No. 11900002183 of Noida - Sector 2 Branch) Kamlesh Gupta (Borrower) Deepak Gupta (Co Borrower 1) Vijay Gupta (Co Borrower 2)	Dt: 16-03-2026 ₹ 2483246/- ₹ Twenty Four lakh Sixty Three Thousand Two Hundred Forty Six Only) NPA (08-02-2026)	Property Bearing No.D-36, Khasra No.711, Village Basai Darapur, Known as Sudershan Park, New Delhi 110015 (Area Measuring 35 Sq.Yds)
(LC No. 0970000109 of Dehradun Branch) Parveen Rana (Borrower) Manisha Rana (Co Borrower 1)	Dt: 16-03-2026 ₹ 7159916.56/- ₹ Seventy One lakh Fifty Nine Thousand Nine Hundred Sixteen Only and Fifty Six Paise) NPA (08-01-2026)	Tower-1 Flat No.104, 1st Floor, Hillocks Mussorie Road Dehradun Uttaraanchal 248001
(LC No. HLSA00068241 of Delhi Branch) Abhimanyu Singh Patel (Borrower) Mrs. Sarita Patel (Co Borrower 1)	Dt: 23-03-2026 ₹ 3997857/- ₹ Thirty Nine lakh Ninety Seven Thousand Eight Hundred Fifty Seven Only) NPA (05-03-2026)	Freehold Residential Portion bearing Private Unit No. SF-4, measuring area of 72.25 Sq.Mtrs.built up property bearing no. 602d/2 (Old No. 173-B) Eard no. 03, area measuring 450 Sq.Yds out of Khasra No. 1151/3 min Situated in the Abadi Under Lal Dora (1906-09) Kala Mata Mandir Abadi of Laldora Ward No.3 South West Delhi-110030
(LC No. M0134998 of Gurgaon Branch) Gulbir Singh (Borrower) Rajni Rajni (Co Borrower 1)	Dt: 23-03-2026 ₹ 6543435.8/- ₹ Sixty Five lakh Four Thousand Three Hundred Four Hundred Thirty Five Only and Eighty Paise) NPA (05-03-2026)	KH NO 1093 AT VILLAGE SADDIO NAGAR PARGNA LONI TEHSIL & DISTT GHAZIABAD (U.P) PLOT AREA 400.58 SQYD 334.92

If the said Borrowers shall fail to make payment to PFL as aforesaid, PFL shall proceed against the above secured assets under Section 13(4) of the Act and the applicable Rules, entirely at the risks of the said Borrowers as to the costs and consequences. The said Borrowers are prohibited under the Act from transferring the aforesaid assets, whether by way of sale, lease or otherwise without the prior written consent of PFL. Any person who contravenes or abets contravention of the provisions of the said Act or Rules made there under, shall be liable for imprisonment and/or penalty as provided under the Act.

Date : 14.04.2026 | Place : Delhi
Sd/- (Authorised Officer), Piramal Finance Limited

SYMBOLIC POSSESSION NOTICE

ICICI Bank Branch Office: ICICI Bank Limited Plot No-23, Shal Tower, 3rd Floor, New Rohtak Road, Karol Bagh, New Delhi-110005

The Authorised ICICI Bank Officer under the Securitisation, Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of the powers conferred under section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules 2002, issued Demand Notices to the borrower(s) mentioned below, to repay the amount mentioned in the Notice within 60 days from the date of receipt of the said Notice.

Having failed to repay the amount, the Notice is issued to the borrower and the public in general that the undersigned has taken symbolic possession of the property described below, by exercising powers conferred on him/her under Section 13(4) of the said Act read with Rule 8 of the said rules on the below-mentioned dates. The borrower in particular and the public in general are hereby cautioned not to deal with the property. Any dealings with the property will be subject to charges of ICICI Bank Limited.

Sr. No.	Name of the Borrower(s)/ Loan Account Number	Description of Property/ Date of Symbolic Possession	Date of Demand Notice/ Amount in Demand Notice (Rs)	Name of Branch
1.	Pravej Khan/ Hamshida/ LBSAH00006044264 / LBSAH00006185210	House No. 2029, Ward No.17, Situated At Village-Mominagar, Narendra Nagar, Near Hajipur Shami, Pargana Tehsil & District- Shamli, Uttar Pradesh- 247776/ 09-Apr-26	November 20,2025 Rs. 28,48,850/-	Shamli

The above-mentioned borrowers/s/guarantors(s) is/are hereby issued a 30 day Notice to repay the amount, else the mortgaged properties will be sold after 30 days from the date of publishing this Notice, as per the provisions under Rules 8 and 9 of Security Interest (Enforcement) Rules 2002.

Date: April 14, 2026
Place: Shamli
Sincerely Authorised Officer
For ICICI Bank Ltd.

ICICI Bank Branch Office: ICICI Bank Ltd, Parsvanath Plaza, Court Road, Saharanpur, Uttar Pradesh- 247001

PUBLIC NOTICE-TENDER CUM E-AUCTION FOR SALE OF SECURED ASSET

[See proviso to Rule 8(i)]
Notice for sale of immovable asset(s)

E-Auction Sale Notice for the sale of immovable asset(s) under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8 (6) of the Security Interest (Enforcement) Rules, 2002.

This notice is hereby given to the public in general and in particular to the Borrower(s) and Guarantor(s) that the below described immovable property mortgaged/ charged to the Secured Creditor, the physical possession of which has been taken by the Authorised Officer of ICICI Bank Limited will be sold on 'As is where is', 'As is what is' and 'Whatever there is' as per the brief particulars given hereunder;

Sr. No.	Name of Borrower(s)/ Co-Borrowers/ Guarantors/ Loan Account No.	Details of the Secured Asset(s) with known encumbrances, if any	Amount Outstanding	Reserve Price/ Earnest Money Deposit	Date and Time of Property Inspection	Date & Time of E-Auction
(A)	(B)	(C)	(D)	(E)	(F)	(G)
1.	Mohadev Enterprises Represented By Proprietor Piyush Arora (Borrower), Piyush Arora (Mortgagor, Guarantor) Priya Arora (Guarantor) AC No. 019105501184	Shop No 8, 9 & 10 on The Ground Floor And First Floor With Roof Rights, Municipal No 13/599 & 13/600, Situated At Androon Gher Amalok Ram 'Punjabi Market' Shahanshahi Bazar, Saharanpur, UP. Area: 134 Sq. Ft And Built Up Area: 268 Sq Ft	Rs. 81,02,050/- As on April 02, 2026	Rs. 48,20,000/- Rs. 4,82,000/-	April 20, 2026 From 04:00 PM To 05:00 PM	May 07, 2026 From 11:00 AM To 12:00 Noon

The online auction will be conducted on the website (URL Link- <http://www.disposalhub.com>), of our auction agency M/s NexXen Solutions Pvt.. The Mortgagors/ Noticees are given a last chance to pay the total dues with further interest by May 06, 2026 before 05:00 P.M. else the secured asset(s) will be sold as per schedule. The prospective bidder(s) must submit the Earnest Money Deposit (EMD) Demand Draft (DD) (Refer Column E) at ICICI Bank Ltd, Parsvanath Plaza, Court Road, Saharanpur, Uttar Pradesh, 247001 on or before May 06, 2026 before 05:00 P.M. Thereafter, they have to submit their offer through the website mentioned above on or before May 06, 2026 before 05:00 P.M. along with the scanned image of the Bank acknowledged DD towards proof of payment of EMD. In case the prospective bidder(s) is/ are unable to submit his/ her/ their offer through the website, then the signed copy of tender documents may be submitted at ICICI Bank Ltd, Parsvanath Plaza, Court Road, Saharanpur, Uttar Pradesh, 247001 on or before May 06, 2026 before 05:00 P.M. Earnest Money Deposit DD/PO should be from a Nationalised/ Scheduled Bank in favour of 'ICICI Bank Limited' payable at 'Saharanpur'.

For any further clarifications in terms of inspection, Terms and Conditions of the E-Auction or submission of tenders, contact ICICI Bank Employee Phone No. 9377230494/8584874809

Please note that Marketing agencies i.e. Augoe Assets Management Private Limited 2. Matex Net Pvt. Ltd. 3. Finvin Estate Deal Technologies Pvt Ltd 4. Girsarsoft Pvt Ltd 5. Hecta Prop Tech Pvt Ltd 6. Area Emart Pvt Ltd 7. Novel Asset Service Pvt Ltd 8. Nobroker Technologies Solutions Pvt Ltd 9. ValueTrust Capital Services Pvt Ltd 10. Navrozyon Property Pvt Ltd (NepertARCL), have also been engaged for facilitating the sale of this property. The Authorised Officer reserves the right to reject any or all the bids without furnishing any further reasons. For detailed Terms and Conditions of the sale, please visit www.icicibank.com/n4p4s.

Date : April 14, 2026
Place: Saharanpur
Authorized Officer
ICICI Bank Limited

AXIS BANK

AXIS BANK LIMITED

STRUCTURED ASSETS GROUP, PLOT 1-14, TOWER 4, 4th FLOOR, SECTOR 128, NOIDA (U.P.)-201304

E-AUCTION SALE NOTICE

Whereas, the Authorized Officer of Axis Bank Limited (hereinafter referred to as "the Bank") under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (hereinafter referred to as "SARFAESI Act") and in exercise of powers conferred under section 13 (12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a Demand notice respectively under Section 13(2) of the SARFAESI Act calling upon the below-mentioned Borrower / Guarantor (s) / Mortgagee (s) to repay the amount mentioned in the said respective notices being the amount due together with further interest thereon, at the contractual rate plus all costs, charges and interest as mentioned in the said notices within 60 days from the date of the said notice.

The Borrowers / Guarantor (s) / Mortgagee (s) / Hypothecator (s) having failed to repay the below-mentioned amount within the specified period, the authorized officer of the bank has taken **Symbolic possession** of the secured property/asset mentioned below in exercise of powers conferred under section 13 (4) of the SARFAESI Act read with Security Interest (Enforcement) Rules, 2002, which is proposed to be sold by way of e-auction on 'As is Where is Basis', 'As is What is Basis', 'Whatever There is Basis' and 'No Recourse Basis' for realization of Bank's dues under Rules 8 and 9 of Security Interest (Enforcement) Rules, 2002 by inviting tender/bids as per below Auction schedule.

Sale of immovable properties by E auction under Section 13(4) of the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with Rule 8(6) of the Security Interest (Enforcement) Rules, 2002. Notice is hereby given to the public in general and in particular to the Borrower / Guarantor (s) / Mortgagee (s) that the immovable property described herein will be sold by the Authorized Officer by inviting public/bidding a auction on the date and time mentioned in this notice on 'AS IS WHERE IS BASIS' & 'AS IS WHAT IS BASIS', 'WHATEVER THERE IS BASIS' and 'NO RECOURSE BASIS'. Interested bidders may contact the Authorized Officer for further details/terms of sale, if required.

Date of Demand Notice	Description of property(s)/ secured assets.	Secured Debts.	Reserve Price	Date & Time of E-Auction
19.12.2023	1. M/s Mexfour India Private Limited (Borrower, Hypothecator & Mortgagor) Unit No. 414-415, 4th Floor, City Centre Plot No. 5, Sector 12, Dwarka, New Delhi-110075. Also at 703, Gateway Plaza, Hiraniandani Gardens, Powai, Mumbai-400076, Maharashtra also at Plot No. A-154, Vile-Bhagad, MIDC Industrial Area, Andheri East, Dist. Raigad-402308, Maharashtra.	Rs. 7,12,14, 261,68/- (Rupees Seven Crore Twelve Lakh Fourteen Thousand Two Hundred and Sixty-One and Eight Paise Only) being the amount due as of 25th Sep 2023 and owned by Sema Seth (Under-Symbolic Possession)	Rs. 5,13,30,000/- EMD: Rs. 15,30,000/-	06.05.2026 between 11:30 a.m. to 12:30 p.m.
2. Mrs. Manoj Seth (Director, Guarantor & Mortgagor) Flat No. 2054, Sanskriti Apartment, The Great Lylapur CGHS Ltd, Plot no 35, Sector-10, Dwarka, New Delhi-110075.	North-East: Open South-East: Unit No. 416 & 417 North-West: Unit No. 416 & 417			
3. Mrs. Seema Seth W/o Mr. Manoj Seth (Director, Guarantor & Mortgagor) Flat No. 2054, Sanskriti Apartment, The Great Lylapur CGHS Ltd, Plot no 35, Sector-10, Dwarka, New Delhi-110075.	North-East: Open South-East: Unit No. 416 & 417 North-West: Unit No. 416 & 417			
4. Mrs. C.B. Fluoro Chems Private Limited (Corporate Guarantor & Mortgagor) Flat No. 2054, Sanskriti Apartment, The Great Lylapur CGHS Ltd, Plot no 35, Sector-10, Dwarka, New Delhi-110075, also at Plot no 31/2, Sector 1, Ecotech-1, Greater Noida, Gautam Buddha Nagar, Uttar Pradesh.				

The sealed bids can be submitted online through website <https://axisbank.auctiontiger.net> as per schedule given below:

EMD Remittance
Demand Draft in the favour of 'Axis Bank Limited', payable at New Delhi/Noida to be submitted on or before 29.04.2026 by 3.00 p.m. at either of the following address:
Axis Bank Ltd, Structured Assets Group, Plot 1-14, Tower 4, 4th Floor, Sector 128, Noida (U.P.)-201304 and Axis Bank Limited, Corporate Banking Branch, 3rd Floor, Plot No. 25, Pusa Road, Karol Bagh, New Delhi-110002 or as may be mutually acceptable with prior discussion / permission from the Authorized Officer.

Date of Symbolic Possession
04.06.2025

Inspection of Property
With prior intimation to the Authorized Officer (Mob. No. +91- 8284082352 / 8284082353) between 11:30 a.m. to 3.30 p.m. on any working day between 27/04/2026 to 28.04.2026 (Excluding Bank Holidays).

Date and time of e-auction
06.05.2026 between 11:30 a.m. to 12:30 p.m. with unlimited extension of five minutes each in the event of bids placed in the last five minutes.

Bid Increment Amount
Rs. 1,00,000/- (Rupees One Lac Only) & in such Multiples.

Encumbrances Known to the Bank
Not Known

Note: The borrower/guarantors/mortgagors/hypothecators are given 15 days' Notice to repay the total dues with further interest and other charges within 15 days from the date of Publication of this Notice as per provisions under the Rules 8 and 9 of Security Interest (Enforcement) Rules 2002, failing which the property shall be sold as per schedule mentioned in this Notice.

For any query Contact No: 8284082352, RecoveryCell.North@axisbank.com.

Terms & Conditions:-

- The property to be sold by e-auction through approved service provider M/s eProcurement Technologies Ltd. (Auction Tiger)/Ahmedabad under the supervision of the Bank's Authorized Officer in conducting the online auction.
- Bidding would be only through "Online Electronic Bidding" process through Auction sale website <https://axisbank.auctiontiger.net/> also on Auction Tiger mobile app on dates mentioned above with unlimited auto extension of 5 minute each.
- Sale is strictly subject to the terms & conditions incorporated in this notice and the prescribed Tender Document. The Tender Document describing the terms & conditions of sale forming part of this sale notice may be downloaded from the e-Auction website or may be collected from at the above-mentioned address upon intimation to the Authorized Officer from 27/04/2026 to 28.04.2026 between 11:30 a.m. to 3.30 p.m., except on Saturday, Sunday and Bank Holidays.
- Inspection of the property will be offered on a mutually agreed date and time. Inspection of relevant documents available with the Bank will be offered with prior appointment.
- The intending purchaser/s must submit the EMD amount mentioned hereinafter via Demand Draft in favour of 'Axis Bank Limited' payable at New Delhi at the address mentioned above latest by 29.04.2026 by 3.00 p.m. The intending purchaser shall also submit along with the offer (i) Full name of the bidder (ii) Copy of PAN Card (iii) Active Mobile Number (iv) Email Address and (v) Address proof. Full name of the bidder, Address & Contact No. & E-mail ID should be mentioned at the back of the demand draft (EMD). Bids submitted otherwise than in the format prescribed in the portal shall not be eligible for consideration.
- Detail of bidder (KYC documents i.e. photo ID proof, PAN Card and address proof & E-mail ID) in a sealed envelope and EMD to be Submitted to Bank Office address:- either (i) Structured Assets Group, Plot 1-14, Tower 4, 4th Floor, Sector 128, Noida (U.P.)-201304 or (2) Axis Bank Limited, Corporate Banking Branch, 3rd Floor, Plot No. 25, Pusa Road, Karol Bagh, New Delhi-110002.
- Please note that interested purchasers shall be permitted to participate and bid in the e-auction only if EMD amount has been received by the Bank before the date and time mentioned at the back of the demand draft (EMD).
- After the submission of EMD, the bidders shall not be allowed to withdraw the Bid forms/EMD.
- Eligible bidders who have duly complied with requirements in point 5 hereinafter shall be contacted and provided with User ID and Password for participating and submitting bids in the e-auction portal. Sealed Bids can be submitted online through the portal in the format available at <https://axisbank.auctiontiger.net>
- Please note that intending bidders may avail training for online bidding from M/s eProcurement Technologies Ltd. A-801, West Street-2, Opp. Orient Club, Near Gujarat College, Ellis Bridge, Ahmedabad-380006, Gujarat. Contact Persons: Ram Sharma on Mobile No.: 8000023287 Help Line Number: 9295562021/9295562918 email: ramsharad@axisbank.auctiontiger.net support@axisbank.auctiontiger.net
- Auction will be conducted online on the website <https://axisbank.auctiontiger.net> on 06.05.2026 between 11:30 a.m. to 12:30 p.m. with auto-extension of five minutes each in the event of bids placed in the last five minutes. The bidder(s) may improve his/her offer(s) by way of inter say bidding among the bidders. The inter say bidding shall commence at the amount of highest bid received